

the Guidelines approved for FM Radio Phase-III, permission holders shall be permitted to carry the news bulletins of All India Radio in exactly same format, on such terms and conditions as may be mutually agreed with Prasar Bharati. No other news and current affairs programmes are permitted under FM Phase-III policy. However, Broadcast pertaining to certain categories like sporting events excluding live coverage, live commentaries of sporting events of local nature, traffic and weather, cultural events, festivals, topics pertaining to examinations, results, admissions, career counselling, availability of employment opportunities, public announcements pertaining to civic amenities like electricity, water supply, natural calamities, health alerts etc. as provided by the local administration will be treated as non-news and current affairs broadcast and will therefore be permissible.

**Amendment of Sports Broadcasting Signals Act, 2007**

2654. SHRIMATI SASIKALA PUSHPA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has any proposal to amend the Sports Broadcasting Signals Act, 2007;

(b) if so, the details thereof;

(c) whether the private players in broadcasting sector are amassing huge money at the cost of the public broadcasters; and

(d) if so, the details thereof, and the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL RAJYAVARDHAN SINGH RATHORE): (a) and (b) A proposal has been received in the Ministry from Prasar Bharati (PB) to amend section 3(1) of the Sports Broadcasting Signals (Mandatory Sharing with Prasar Bharati) Act, 2007 to enable them to re-transmit signals of sporting events of national importance on its free-to-air networks available on various platforms. The Ministry has sought views of the Telecom Regulatory Authority of India (TRAI) on the proposed amendment. The TRAI has given its comments in the matter. These are examined as part of the dynamic policy making process from time to time.

(c) and (d) The provisions of Section 3(2) of the Sports Broadcasting (Mandatory Sharing with Prasar Bharati) Act, 2007 stipulates that the advertisement revenue sharing between the content rights owner or holder and the PB shall be in the ratio of not less than 75:25 in case of television coverage and 50:50 in case of radio coverage.